

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

C.P. (IB) No. 203/Chd/PB/2023

IN THE MATTER OF:
Punjab National Bank

...

Petitioner

Versus

Kapil Goyal

...

Respondent

Under Section: 95(1), IBC 2016

Order delivered on 12.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arpit Chawla, Advocate.

ORDER

The valid authorization for assignment of the proposed RP is filed vide Diary No. 02413/1 dated 09.02.2024. The same is taken on record. Credentials of Mr. Navneet Gupta, RP has been checked and verified by the Registry. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Navneet Gupta, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply a copy of the report to the personal guarantor/respondent.

Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day.

Let the matter be listed on 02.04.2024.

Sd/-
(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)